

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

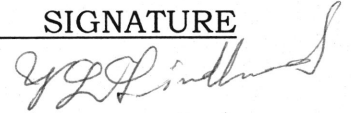

C.P No. 133/(MAH)/2016  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2017

NAME OF THE PARTIES: M/s. Universal Starch-Chem Allied Ltd.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Y. L. Sindhu	Acc-Company	
2.	Chaitali V. Salgaonkar	Company Secretary	

**Order**

**TCP No.133/74(2)/NCLT/MB/MAH**

The Professional appearing on behalf of the Applicant Company reported that for the company had to pay ₹144 lakh to the Depositors, hence sought extension of time for payment to the Depositors.

Now the Company Secretary appearing on behalf of this Applicant Company has filed an Affidavit stating that the Applicant Company has already made payments to all Fixed Deposit holders, has therefore sought for dismissal of this Application as infructuous.

Accordingly, this CP No. 133 of 2016 has been dismissed as infructuous.

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)